

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

**OA No.539/2016**

**New Delhi, this the 13<sup>th</sup> day of March, 2018**

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Shri L.R.Meena  
Aged about 55 years  
S/o Shri H.S.Meena  
Group 'A' officer  
AGM (Fin) O/o PGM (EW) 1/R Hall  
E/Court Corporate office  
New Delhi – 110 001. .... Applicant

(By Advocate:Shri R.S.Gill)

Versus

1. C.GMT (NTR)  
BSNL, Kidwai Bhawan  
New Delhi – 110 001.
2. CMD BSNL  
Bharat Sanchar Bhawan  
Harish Chand Mathur Lane  
Janpath, New Delhi – 110 001. .... Respondents.

(By Advocate: None)

**ORDER (ORAL)**

The learned counsel for the applicant, Shri R.S.Gill seeks permission to withdraw the present OA. He is allowed to do so with liberty to file a better OA. He states that he wishes to bring certain facts on record. Accordingly, the OA is dismissed as withdrawn with liberty, as aforesaid. No costs.

**(Praveen Mahajan)  
Member (A)**

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